

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 118
(IB)-1334(PB)/2019

IN THE MATTER OF:

Pallash Portfolios Pvt. Ltd.

..... Petitioners/Applicant

v.

Today Hotels (New Delhi) Pvt. Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Manisha Chaudhary, Adv.

For the Respondent

Mr. K. Datta, Ms. Pooja Saigal, Mr. Mukesh Kaushik,
Mr. Navneet Bhardwaj, Adv.

ORDER

A copy of the complete paper book shall be handed over to learned counsel for the respondent during the course of the day.

Learned counsel for the respondent states that he shall file reply, his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 15.07.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)